IN THE HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD

TUESDAY, THE TWENTY FIFTH DAY OF MARCH
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE THE ACTING CHIEF JUSTICE SUJOY PAUL
AND
THE HONOURABLE SMT JUSTICE RENUKA YARA

WRIT APPEAL NO: 343 OF 2025

Writ Appeal under clause 15 of the Letters Patent against the order dated 14/07/2023 in W.P.No.18532 of 2023 on the file of the High Court.

Between:

1. Yelganamoni Chennamma, W/o. Y.Gopal Aged about 66 years, Occ - Housewife R/o.H.No.2-75, Eklashanpet Village Keshampet Mandal, Ranga Reddy District.
2. Yelganamoni Hari Shekar, S/o.Y.Gopal Aged about 43 years, Occ - Agriculture R/o.H.No.2-75, Eklashanpet Village Keshampet Mandal, Ranga Reddy District.
3. Yelganamoni Sri Hari, S/o.Y.Gopal Aged about 39 years, Occ - Agriculture R/o.H.No.2-75, Eklashanpet Village Keshampet Mandal, Ranga Reddy District.

...APPELLANTS

AND

1. The State of Telangana, Rep. by its Principal Secretary Revenue Department, Secretariat, Hyderabad.
2. The District Collector, Ranga Reddy District.
3. The Revenue Divisional officer, Shadnagar Revenue Division Ranga Reddy District.
4. The Tahsildar and Joint Sub -Registrar, Nandigama Mandal Ranga Reddy District.
5. Rehaman Khan, Occ - Tahsildar Nandigama Mandal, Ranga Reddy District.
6. Gattupalli Prasanna, W/o.Devendar Aged about 29 years, Occ - Housewife R/o.H.No.1-32, Dammaiguda, Kushaiguda Village Kapra Mandal, Ranga Reddy District, T.S.

...RESPONDENTS

IA NO: 4 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased pleased to Suspend the Operation of the Order dt.14.07.2023 in I.A.No.1 of 2023 in W.P.No.18532 of 2023, in the interest of justice, pending disposal of the above writ petition.

Counsel for the Appellant : SRI K.KIRAN KUMAR

Counsel for the Respondents No.1to5 : SRI MURALIDHAR REDDY KATRAM, GP FOR REVENUE

Counsel for the Respondents No.6 : --

The Court made the following: JUDGMENT

THE HON'BLE THE ACTING CHIEF JUSTICE SUJOY PAUL
AND
THE HON'BLE SMT. JUSTICE RENUKA YARA

WRIT APPEAL No.343 of 2025

JUDGMENT *(Per the Hon'ble the Acting Chief Justice Sujoy Paul)*:

Sri K. Kiran Kumar, learned counsel for the appellants and Sri Muralidhar Reddy Katram, learned Government Pleader for Revenue, for respondent Nos.1 to 5.

2. This intra-court appeal is directed against an interlocutory *ex parte* interim order dated 14.07.2023 passed in I.A.No.1 of 2023 in W.P.No.18532 of 2023. The Writ Appeal is not maintainable. However, the appellants are at liberty to press their pending vacate stay application and mention the matter before the concerned Bench for out of turn hearing.

3. With aforesaid, the Writ Appeal is **disposed of**. No costs.

Interlocutory applications, if any pending, shall also stand closed.

SD/-M.MANJULA
JOINT REGISTRAR

//TRUE COPY//

SECTION OFFICER

To,

1. The Principal Secretary Revenue Department, Secretariat, State of Telangana, Hyderabad.
2. The District Collector, Ranga Reddy District.
3. The Revenue Divisional officer, Shadnagar Revenue Division Ranga Reddy District.
4. The Tahsildar and Joint Sub -Registrar, Nandigama Mandal Ranga Reddy District.

5. The Tahsildar Nandigama Mandal, Rehaman Khan, Ranga Reddy District.
6. One CC to SRI K.KIRAN KUMAR, Advocate. [OPUC]
7. Two CCs to GP FOR REVENUE, High Court for the State of Telangana. [OUT]
8. Two CD Copies.

BSK

LS

HIGH COURT

DATED:25/03/2025



JUDGMENT

WA.No.343 of 2025

DISPOSING OF THE WRIT APPEAL WITHOUT COSTS

(11) PA 10/4/25